

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 7/TT/2023

Subject	Petition for determination of transmission tariff from COD 2019-24 tariff period for two no. of assets under Powergrid works associated with additional 400 kV feed to Goa.
Date of Hearing	27.9.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Madhya Pradesh Power Management Company Limited and 20 Others
Parties Present	Shri Zafrul Hasan, PGCIL Shri Mohd. Mohsin, PGCIL Shri Pankaj Sharma, PGCIL Shri Sandeep Rajpurohit, GTTPL

Record of Proceedings

The present petition has been filed by PGCIL for the determination of transmission tariff from COD to 31.3.2024 in respect of Asset-A : 2 Nos. 400 kV Line Bays at 400 kV at Mapusa Sub-station (for termination of Xeldem-Mapusa 400 kV D/C (Quad) Line, (Line under TBCB) and Asset-B : 1x80 MVAR, 420 kV fixed line reactor along with 500 Ohms NGR and its auxiliaries at Narendra (New) (Kudgi-GIS) Sub-station [for Narendra (New)-Xeldem 400 kV Quad line formed after LILO of one circuit of Narendra (Existing)-Narendra (New) 400 kV D/C quad line at Xeldem] under Powergrid works associated with additional 400 kV feed to Goa.

2. The representative of the Petitioner made the following submissions:
 - a. As per the Investment Approval dated 14.9.2018, the scheduled COD of Assets-A and B is 14.3.2021 and 14.9.2021 respectively. However, the actual COD of Assets-A and B is claimed as 5.7.2021 and 4.1.2022 under Regulation 5(2) of the 2019 Tariff Regulations.
 - b. There is a delay of 3 months 22 days and 3 months 21 days in the execution of Assets-A and B respectively from the date of scheduled commercial operation date on account of the Covid-19 pandemic.
 - c. There is no cost-over-run due to delay as the completion cost is less than the cost approved as per the Investment Approval.



- d. The associated transmission line, Xeldem-Mapusa 400 kV D/C Quad, implemented by Goa Tamnar Transmission Projects Ltd. (GTTPL) under TBCB route, is delayed. Therefore, the COD of Assets-A and B is claimed under Regulation 5(2) of the 2019 Tariff Regulations.
- e. GTTPCL has been impleaded as Respondent No.21 in the matter and a copy of the petition has been served upon GTTPCL.
- f. MPPMCL has filed a reply to the petition and the Petitioner has filed its rejoinder to the reply of MPPMCL.

3. The representative of GTTPL submitted that the petition has not been served on it and requested to direct the Petitioner to provide a copy of the same. Further, it may be given access to the petition in the filing portal of the Commission. He submitted that the COD of the transmission assets may not be approved under Regulation 5(2) of the 2019 Tariff Regulations as the transmission assets are eligible for extension under the Ministry of Power's (MoP) circulars.

4. In response to a query of the Commission, the representative of the Petitioner submitted that the current project qualifies for extensions granted by the MoP through its circulars and as such there is no time over-run considering the MoP circulars.

5. The Commission directed the Petitioner to map GTTPL to the present petition, so that GTTPL may have access to the pleadings and also provide a copy of the petition along with documents.

6. The Commission directed the Respondents including GTTPL to submit their reply to the petition by 17.10.2023 with an advance copy to the Petitioner and the Petitioner to submit its rejoinder, if any, by 25.10.2023. The Commission further directed the parties to adhere to the timelines for completion of pleadings and observed that no extension of time shall be granted.

7. The petition shall be listed for final hearing on 27.10.2023.

By order of the Commission

sd/-

(V. Srinivas)
Joint Chief (Law)

